

PUNJAB VIDHAN SABHA

Bill No. 3-PLA-2019

THE AMRITSAR WALLED CITY (RECOGNITION OF USAGE)
AMENDMENT BILL, 2019

A

BILL

further to amend the Amritsar Walled City (Recognition of Usage) Act, 2016.

Be it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazettee.

2. In the Amritsar Walled City (Recognition of Usage) Act, 2016 (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely :— Substitution of section 3 of Punjab Act 13 of 2016.

“3. (1) Within a period of thirty days from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment Act, 2019, any owner of the commercial establishment, within the walled city, may voluntarily disclose about any building violation and apply to the Competent Authority for recognition of its usage as on the appointed date. Such an application shall be submitted as per Form ‘A’ along with photographs of such establishment, duly signed by its owner.

(2) Thereafter, within a period of sixty days, the applicant shall submit the required information in Form-B alongwith all the requisite documents/plans and such application fee, as may be prescribed.”.

3. In the principal Act, for section 5, the following section shall be substituted, namely :— Substitution of section 5 of Punjab Act 13 of 2016.

“5. The competent authority shall pass the final order and finalize the matter under this Act within a period of one year from the date of coming into force of the Amritsar Walled City (Recognition of Usage) Amendment, 2019.”. Time limit for finalizing action.

STATEMENT OF OBJECTS AND REASONS

The Amritsar Walled City (Recognition of Usage) Act, 2016 was enacted to provide for one time Recognition of Usage in respect of building violations made in commercial establishment within the Walled City of Amritsar and for regulated development by providing public safety, convenience and well being. For achieving the Objects of the Act *ibid*, it is considered necessary that the applicants should be given more time to submit a application within a period of thirty days from 1st March, 2019 i.e. the date of coming into force of this amendment act 2019 thereafter within a period of sixty days applicant shall submit the required information Accordingly the proposed bill is aimed to allow the applicants under the Act *ibid* to submit the application within thirty days from 1st March, 2019. Thereafter, the applicant will submit the required information within sixty days and accordingly, enable the competent authority to pass the final order by within a period of one year from the date of notification.

NAVJOT SINGH SIDHU,

Minister for Local Government,
Punjab.

CHANDIGARH :
The 18th February, 2019.

SHASHI LAKHANPAL MISHRA,
SECRETARY.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 18th February, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).